

**REVIEW ON AND ANNUAL REPORT  
OF TELECOMMUNICATIONS CONSULTANTS  
INDIA LTD. NEW DELHI  
FOR 1980-81**

**THE DEPUTY MINISTER IN  
THE MINISTRY OF RAILWAYS  
AND IN THE DEPARTMENT OF  
PARLIAMENTARY AFFAIRS  
(SHRI MALLIKARJUN) :** On  
behalf of Shri Vijay M. Patil,

I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under-sub-section (1) of section 619A of the Companies Act, 1956 :—

(1) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1980-81.

(2) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3260/81]

श्री रामलाल राही (मिसरिख) : गढ़वाल अध्यक्ष महोदय, मैं आइटम 10 के सम्बन्ध में कुछ कहना चाहता था ।

अध्यक्ष महोदय : वह तो निकल गया। अब नहीं कर सकते, आप रूल पढ़िये ।

श्री रामनिवास पासवान : आप ने उस दिन कहा था कि हिन्दी-अंग्रेजी साथ-साथ आना चाहिए । और देखिए इसमें अंग्रेजी नहीं है.....

अध्यक्ष महोदय : अब इसको छोड़िये।

12. 10 hrs.

**COMMITTEE ON PRIVATE  
MEMBERS' BILLS AND RESOLUTIONS  
MINUTES**

**SHRI G. LAKSHMANAN (Madras North) :** I beg to lay on the Table

Minutes of the Thirtieth to Thirty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12. 10 hrs.

**COMMITTEE ON PAPERS LAID  
ON THE TABLE  
MINUTES**

**DR. RAJENDRA KUMARI  
BAJPAI (Sitapur) :** I beg to lay on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Ninth Report.

12. 10 hrs.

**COMMITTEE ON ABSENCE  
OF MEMBERS FROM THE  
SITTINGS OF THE HOUSE  
MINUTES**

**SHRI P. V. G. RAJU (Babhili) :** I beg to lay on the Table Minutes of the sittings of the Committee on Absence of Members from the sittings of the House held on the 22nd December, 1981.

12. 11 hrs.

**PUBLIC ACCOUNTS COMMITTEE  
PUBLIC ACCOUNTS COMMITTEE**

**STATEMENT SHOWING ACTION TAKEN  
AND FINAL REPLIES OF GOVERNMENT**

**SHRI SATISH AGARWAL (Jaipur) :** I beg to lay on the Table Hindi and English versions of the Statements of the Public Accounts Committee showing action taken by Government on the recommendations contained in Chapter I and the final replies in respect of Chapter V of the following Reports of the Committee :

(1) 89th Reprt (Sixth Lok Sabha) on Direct Taxes.

- (2) 94th Report (Sixth Lok Sabha) on Delhi Milk Scheme.
- (3) 103rd Report (Sixth Lok Sabha) on three Government Hospitals in Delhi.
- (4) 11th Report (Seventh Lok Sabha) on Arrears of Rent of telephone circuits etc. and Purchase of lead sleeves.
- (5) 12th Report (Seventh Lok Sabha) on Voluntary Disclosure of Income and Wealth Scheme, 1975.
- (6) 30th Report (Seventh Lok Sabha) on Indian Council of Agricultural Research.

12. 11 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORTS OF STUDY TOURS

SHRI R. R. BHOLE (Bombay South Central) : I beg to lay on the Table a copy each of the following Reports on the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes :

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Pune, Itarsi, Allahabad, Kanpur, Lucknow and Haridwar during October, 1981.
- (2) Report of the Study Tour Study Group II of the Committee on its visit to Srinagar, Jammu, Jullundur, Amritsar, Nangal and Chandigarh during October, 1981.

12. 12 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

STATEMENTS SHOWING FINAL REPLIES OF GOVERNMENT

SHRI R. R. BHOLE (Bombay South Central) : I beg to lay on the Table (Hindi and English Versions) of the following statements showing final replies of Government :

- (1) Statement showing final replies of Government in respect of Chapter V and further information in respect of Chapter I-IV of the Thirty-Sixth Action Taken Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Labour—(Directorate General of Employment and Training)—(i) Reservation for and employment of Scheduled Castes and Scheduled Tribes in the Directorate General of Employment and Training; and (ii) Employment and training of Scheduled Castes and Scheduled Tribes through the Agency of the Directorate General of Employment and Training.
- (2) Statement showing final replies of Government in respect of Chapter V and further information in respect of Chapter I/IV of the Third Action Taken Report of the Committee on Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Petroleum, Chemicals and Fertilisers (Department of Petroleum)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division).